

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KEW PRECISION PARTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	KEW PRECISION PARTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/08/1960
3.	Authority under which corporate debtor is incorporated/registered	ROC- DELHI
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74899DL1960PTC003280
5.	Address of the registered office and principal office (if any) of corporate debtor	41, DLF INDUSTRIAL AREA, NEW DELHI, INDIA – 110015
6.	Insolvency commencement date in respect of corporate debtor	15/07/2026, CIRP INITIATION ORDER UPLOADED ON 20/07/2026
7.	Estimated date of closure of insolvency resolution process	16/01/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shashi Bhushan Prasad, IBBI/IPA-002/IP-N00676/2018-2019/12114
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G-4/9, 1 st Floor, Malviya Nagar, New Delhi – 110017 shashibpd@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-43, LGF, Panchsheel Park, New Delhi – 110017 cirp.kewprecisionparts@gmail.com
11.	Last date for submission of claims	03/08/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: ibbi.gov.in/downloads Physical Address: E-43, LGF, Panchsheel Park, New Delhi - 110017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kew Precision Parts Private Limited on 15/07/2026. The creditors of Kew Precision Parts Private Limited, are hereby called upon to submit their claims with proof on or before 03/08/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Shashi Bhushan Prasad

Date and Place:: 21/07/2026, New Delhi